

at Nagpur. Category I runway lighting system and 3 Bar Visual Approach Slope Indicator System (VASI) have been provided at the four international airports.

(b) Yes, Sir.

(c) Government is already seized of the matter and is trying to reach a satisfactory solution of this problem of slum congestion in consultation with the Govt of Maharashtra.

In the Sixth Five Year Plan it is proposed to provide Instrument Landing System of the latest technology at Ahmedabad, Lucknow, Gauhati (replacement) and Delhi (reciprocal). Visual Landing devices like VASI, Approach Lighting System, High Intensity runway Lights have been planned for some of the major aerodromes in the Sixth Five Year Plan.

Sales Tax on eatables and drinks served in hotels

117. SHRI LAKHAN SINGH: SHRI LAL K. ADVANI;

Will the Minister Of FINANCE be pleased to state:

(a) whether Government have since received a copy of the Andhra Pradesh High Court's Judgment on 19th September, 1980 to the effect that the levy of sales-tax on eatables and drinks served in hotels etc. was illegal;

(b) whether a final decision has since been taken in the matter; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA), (a) to (c) Levy of sales tax on sales or purchases taking place within a State is a State subject of taxation under Entry 54 in List II of the Seventh Schedule to the Constitution. The administration of Central Sales Tax Act, 1956 has also been entrusted by law to the State authorities. A copy

of the judgment of 19th September, 1980 has been obtained from the Government of Andhra Pradesh. The State Government have reported that they have decided to take the matter in appeal to the Supreme Court and the High Court has also granted to the State leave to prefer an appeal before the Supreme Court against the judgment. Necessary action to file the appeal in the Supreme Court is being taken by the State Government. The State Government have also stated that in view of this, no instructions have been issued by them in regard to the course of action to be taken by the catering services run by various agencies in the State.

Manufacture of Vanaspathi by cooperative mills

118. SHRI MURLIDHAR CHANDRAKANT BHANDARE: SHRIMATI AMARJIT KAUR: SHRI NARSINGH NARAIN PANDEY;

Will the Minister of CIVIL SUPPLIES be pleased to state whether Government propose to restrict the manufacture of Vanaspathi to cooperative mills in future as has been done in case of sugar, while issuing new licences?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJAMOHAN MOHANTY): No, Sir.

Steps for fair distribution of essential commodities to poorer sections of the society

119. SHRI MURLIDHAR CHANDRAKANT BHANDARE: SHRIMATI AMARJIT KAUR:

Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware that the essential commodities made available at the fair price shops for distribution amongst the poorer sections of the society are finding their way into the black market;